

1/25.11.1999 Shri Pradeep Kumar, counsel for the applicant.

Heard the learned counsel for the applicant. He states that the order of this Tribunal dated 2.7.1999 passed in O.A. 463 of 1996 as at Annexure-1 has not yet been implemented by the Respondents concerned, even though they were directed to implement the order within two months from the date. He further states that the order of this Tribunal dated 2.7.1999 as referred to above was communicated to the Assistant Director (A) of Census, Boring Canal Rd, Patna. The applicant has not received any reply also.

2. We have considered the matter. In view of the above submissions of the learned counsel for the applicant, issue show-cause notice to the Respondents No. 3, 4, 5 and 6 by name to show-cause as to why contempt proceedings be not started against them for not complying with the order of this Tribunal dated 2.7.1999, passed in O.A. 463/96. The show-cause reply ~~may~~ be filed within a period of four weeks. Rejoinder, if any, may be filed within a week thereafter. Requisites to be filed within two weeks.

List it for hearing on 10.1.2000.

Alka
(Lakshman Jha)

MES.

Member (J)

Parul
(L.R.K. Prasad)

Member (A)

2/10.01.2000 Shri P. Kumar, counsel for the applicant.

Even though the direction for issuing notice was passed on 25.11.1999, the requisites have not been filed as yet. We direct that the requisites be filed within three days from today without fail and, in default, it will be dismissed for default. If the requisites are filed, issue the same returnable within four weeks week.

Parul
Put-up on 11.02.2000 for hearing on contempt.

Parul
(L. H. Ninglana)

SKU

Member (A)

S. Narayan
(S. Narayan)
Vice-Chairman

Requisites
filed on 14.1.2000
with stamp of
Rs. 40/- each

Parul
14.1.2000

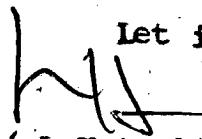
Notices issued
on 24.1.2000
- Alka
- 24.1.2000

3/11.2.2000

Shri Pradeep Kumar, counsel for the applicant.
Shri V.M.K.Sinha, Sr.S.C. for the respondents.

Let it be listed for hearing on 4.4.2000.

MRS.


(L. Hminglana)
Member (A)


(S. Narayan)
Vice-Chairman

4./ 4.4.2000.

For want of time, hearing on CCPA is adjourned
to 17.4.2000.

show-cause
filed on
5.4.2000

N. TORONTO
13.4.2000


/CBS/ (L.R.K. PRASAD)

MEMBER (A)

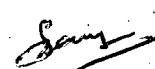

(S. NARAYAN)
VICE-CHAIRMAN

5./ 17.4. 2000.

None appears on the either side. Let it be
listed after six weeks on 1.6.2000 for hearing on contempt.


/CBS/ (L.R.K. PRASAD)

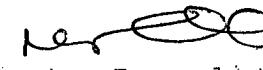
MEMBER (A)

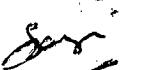

(S. NARAYAN)
VICE-CHAIRMAN

6/01.06.2000 : None appears on behalf of either side.

Put-up again on 25.07.2000 for hearing on contempt

SKJ


(L.R.K. Prasad) MTA


(S. Narayan) / V.C.

7/25.7.2000

Shri Pradeep Kumar, counsel for the applicant.
Shri V. M. K. Sinha, Sr. S. C. for the respondents.

The learned counsel for the applicant states that the order of this Tribunal has already been complied with, and, therefore, seeks prayer to withdraw this CCPA. The learned counsel for the respondents states that the order was complied with as far back as in the month of February, 2000, accordingly, a show-cause has also already been filed. In view of the above, the CCPA is disposed of as there is left no cause for proceeding with the contempt petition.

MPS.


(D. Ramlalna)
Member (A)


(Lakshman Jha)
Member (J)